

**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**APPEAL No. 110 of 2012**

**Dated : 2<sup>nd</sup> January, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**NTPC Ltd. .... Appellant (s)**

**Versus**

**Central Electricity Regulatory Commission & Ors. ...Respondent (s)**

**Counsel for the Appellant(s): Mr. M.G. Ramachandran,**  
**Ms. Swapna Seshadri**  
**Counsel for the Respondent(s): Mr. Pradeep Misra**  
**Mr. Daleep Kr. Dhayani**  
**Mr. Manoj Kr. Sharma for R.12**  
**Mr. R.B. Sharma for R. 4, 5 & 22**  
**Mr. Saurabh Mishra for R.17 to 19**  
**Mr. Mohit Kr. Shah**  
**Ms. Shilpi Shah for R.3**

**ORDER**

The learned counsel for the Appellant has already finished his arguments. The learned counsel appearing for the Respondent Nos. 4, 5 & 22 has also finished his arguments today.

The learned counsel for the Respondent No.3 has already filed the reply. The learned counsel for the other Respondents are directed to file their respective replies on or before 15.01.2013 after serving copy on the other side.

Post the matter for further hearing on **23.01.2013.**

**(Rakesh Nath)**  
**Technical Member**  
**ts/vs**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**